[Shri V. V. Giri]

the modification of the decision of the Labour Appellate Tribunal on the appeals against the award of the All-India Industrial Tribunal (Bank Disputes) (Sastry Tribunal) [*Placed in Library. See* No. S-252/54.]; and

(ii) Statement of reasons for modifying the decision of the Labour Appellate Tribunal on the appeals against the Award of the All-India Industrial Tribunal (Bank Disputes), dated the 28th April, 1954 [*Placed in Library. See* No. S-253/54.].

FURTHER NOTES EXCHANGED BETWEEN GOVERNMENT OF INDIA AND PORTUGUESE GOVERNMENT

The Deputy Minister of External Affairs (Shri Anil K. Chanda): I beg to lay on the Table a copy each of certain further notes exchanged between the Government of India and the Portuguese Government regarding Portuguese Possessions in India. [*Placed in Library. See* No. S-251/54.]

NOTIFICATIONS MAKING AMENDMENTS TO ESTATE DUTY RULES

The Deputy Minister of Finance (Shri M. C. Shah): I beg to lay on the Table, under sub-section (3) of section 85 of the Estate Duty Act, 1953, a copy of the Notifications No. S.R.O. 1706, dated the 22nd May, 1954, and No. 13 dated the 6th July, 1954 making certain amendments to the Estate Duty Rules, 1953. [*Placed in Library. See* No. S-257/54.]

PETITIONS RECEIVED

Secretary: Sir, I have to report that four petitions have been received on the following subjects:

(1) Duplicate allotment of residential accommodation to displaced persons;

(2) Restrictions with regard to crossword puzzle schemes;

(3) Merger of Seraikella-Kharswan with Orissa and suppression of movements against their integration with Bihar; and

(4) Floating of 'Tax Evaders Loan' to unearth the hidden money of tax evaders.

Statement re: Petitions

Number of Signatories	District or Town	State	Number of petitions
1	Delhi	Delhi	30
1	Coimbatore District	Madras	31
2701	Seraikella	Bihar	32
1	Delhi	Delhi	33

PRIME MINISTER'S STATEMENT ON INTERNATIONAL AFFAIRS

The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru): The House is aware that since it took into consideration the international situation and the policy of the Government of India in relation thereto on the 15th May last, events and developments of much significance have occurred. All these are, in a general way, of concern and interest to us. Some of these events and developments are of more proximate concern to us. In some of them again, our sentiments and our historic circumstances are engaged; in others we are either involved or are concerned to avoid involvement; and in some we have accepted, as part of our international obligations and concern for peace, heavy burdens and onerous responsibilities.

It is not my intention to refer to all these matters or to deal with any of them at great length but to make a comparatively brief statement, setting out the Government's appreciation of and position in respect of some of these problems and developments.